

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

Original Application No. 70 of 2002.

this the 31st day of January' 2002.

HON'BLE MR. S. DAYAL, MEMBER(A)  
HON'BLE MR. A. BHATNAGAR, MEMBER(J)

Moinuddin Akhtar, aged about        years, S/o Shri Bismillah, R/o  
117, Mohtashimganj, Allahabad.

Applicant.

By Advocate : Sri B.A. Khan.

Versus.

1. Union of India through Secretary, Ministry of Railways,  
New Delhi.
2. Chairman, Railway Recruitment Board, Northern Railway,  
Allahabad.

Respondents.

By Advocate : Sri A.K. Gaur.

O R D E R (ORAL)

BY HON'BLE MR. S. DAYAL, MEMBER(A)

This application has been filed for a direction to the  
Chairman, Railway Recruitment Board, Northern Railway, Allahabad,  
to declare the result of the applicant bearing Roll number  
1302450 held on 26.3.2000 for the post of Supervisor (P.Way)  
(category no.6) in pursuant to the employment notice number  
3/96-97. A further direction has been sought to the respondents  
to initiate the interview process after declaration of the  
result of the written examination held on 26.3.2000.

2. The case of the applicant is that he appeared in the  
written examination held for the post of Supervisor (P.Way) at  
Bharat Bharti Vidyalaya, Circular Road, Ganga Nagar, Newada,  
Rajapur, Allahabad, on 28.3.2001. He received a memorandum  
asking him to show-cause as to why his candidature may not be  
cancelled and why he may not be debarred from appearing in  
all Railway Recruitment Board's examination in future and

the action may not be initiated against him for being involved in malpractice to procure Govt. job by fraud and criminal means. The applicant gave his reply on 29.3.2001 denying the allegations levelled against him. The applicant after submitted his reply dated 29.3.2001, remained by letters dated 29.4.2001 and 16.5.2001. He thereafter received another memorandum dated 14.5.2001 by which he was directed to appear personally on 12.6.2001 before the Chairman, Railway Recruitment Board, Allahabad. The applicant appeared in person and answered the questions put to him. He sent reminder dated 8.10.2001 seeking communication of the decision taken by the Board to the applicant. In the representation, the applicant has stated that he had explained his position by means of representations dated 29.3.2001, 23.4.2001 and 16.5.2001 and thereafter made for personal hearing. He has alleged that he was discriminated against others.

3. We find that the Chairman, Railway Recruitment Board, is yet to reply to the representation dated 8.10.2001 annexed as Annexure No. 7 to the O.A., we are of the view that at this stage the interest of justice would be served if the respondent no.2 is directed to send a comprehensive reply to the representation dated 8.10.2001.

4. The respondent no.2 is, therefore, directed to consider the representation of the applicant dated 8.10.2001 and send a reply for the same to the applicant within a period of two months from the date of receipt of copy of this order.

5. The O.A. stands disposed of as above without any order as to costs.

  
MEMBER (J)

  
MEMBER (A)

GIRISH/-